

PATNA HIGH COURT

NOTICE

This is to inform that the applications, received in response to Court's notice dated 12.01.2021 regarding the Combined (1st & 2nd) Examination of Advocate-on-Record-2020, which have been found incomplete/defective, are shown in the chart attached separately. The Advocates, whose applications have been found incomplete/defective, are directed to remove the defect(s) as pointed out in the chart (attached separately) positively within Seven days from the date of notice by appearing personally in the office, failing which their candidature shall stand cancelled and no further time will be given for the said cause.

Sd/-

Patna High Court,
The 06th February, 2021

Registrar General, I/C